

j
ITEM NO.13
(Mentioned)

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6965-6967/2012

(From the judgement and order dated 02/07/2012 in CRLMC No.2180/2012, dated 06/07/2012 in CRLMC No.2180/2012 dated 06/08/2012 in CRLMC No.2180/2012, of The HIGH COURT OF DELHI AT N. DELHI)

SAYED MOHD. AHMED KAZMI

Petitioner(s)

VERSUS

STATE, GNCTD & ORS.

Respondent(s)

(With appln(s) for bail, permission to file additional documents)
(For final disposal)

Date: 11/10/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. Mehmood Pracha, Adv.
Mr. Gajinder Kumar, Adv.
Mr. Sheikh Faraz Iqbal, Adv.
Mr. Chander Shekhar, Adv.
Mr. Chirag M. Shroff, AOR
Ms. Sneha Singh, Adv.

For Respondent(s)

Mr. B.V. Balaram Das, AOR

UPON hearing counsel the Court made the following
O R D E R

Since this is a matter regarding grant of bail to the petitioner and is not being taken up on account of other matters being heard, let this matter be listed tomorrow (12.10.2012) just after the fresh matters.

|(Chetan Kumar)
|Court Master

|(Juginder Kaur)
|Assistant Registrar